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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 691/2023**

**THE COMMISSIONER OF INCOME TAX - INTERNATIONAL
TAXATION -2**

..... Appellant

Through: Mr Ruchir Bhatia, Senior Standing
Counsel

versus

MTR CORPORATION LIMITED

..... Respondent

Through: Mr Durgesh Shanker, Advocate with
Ms Salini, Ms. Akansha Mohan and
Ms Ananya Saluja, Advocates

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

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05.12.2023

[Physical Hearing/Hybrid Hearing (as per request)]

1. It has been pointed by Mr Durgesh Shanker, Advocate, that the address of the respondent/assessee, as given in the memo of parties in the appeal adverts to Kachwaha & Partners, Advocates.
2. Mr Shanker says that the appellant/revenue has the address of the respondent/assessee and therefore, the memo of parties should be corrected.
3. We are told by Mr Shanker in the appeal lodged by the respondent/assessee before the Income Tax Appellate Tribunal,

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the address of the respondent/assessee was provided.

4. Given this position, Mr Ruchir Bhatia, learned senior standing counsel, who appears on behalf of the appellant/revenue, states that he will amend the memo of parties.
5. Accordingly, list the appeal on 11.01.2024.
6. Meanwhile, Mr Bhatia will take the requisite steps in the matter.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

DECEMBER 5, 2023/rk

Click here to check corrigendum, if any